

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

114. I.A. 425/2024
I.A. 340/2024
I.A. 3142/2022
I.A. 2752/2022
In
C.P.(IB)-402(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: SREI Infrastructure Finance Ltd.

V/s.

Sterling International Enterprises Ltd.

Appearances:

For Liquidator : Adv. Aniruth Purusothaman

For Respondent : Adv. Rajesh G Satpute h/f. Adv. Neha Ahuja

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 425/2024

This application has been filed by the liquidator for taking on record the 6th
Progress Report.

Ld. counsel for the liquidator submits that, vide order dated 12.03.2024, this
bench had granted the condonation of delay in filing the present progress
report.

Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. is **allowed** and stands **disposed of**.

I.A. 340/2024

This application has been filed by the liquidator for taking on record the 9th Progress Report.

Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. is **allowed** and stands **disposed of**.

I.A. 3142/2022 & I.A. 2752/2022

Ld. counsel for the R-1 is present and seeks adjournment on the ground that arguing counsel, Adv. Nidhi Cheda is not available. One last and final opportunity is given to argue the matter. No further adjournment would be granted. List on **08.05.2024** for hearing.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)